

(3)   
RESERVED

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration O.A. No.824 of 1987

Jagdish Prasad .... Applicant

Versus

Divisional Electrical Engineer (G)  
R.E. Jhansi .... Respondent

Hon.S.Zaheer Hasan, V.C.

Hon. Ajay Johri, A.M.

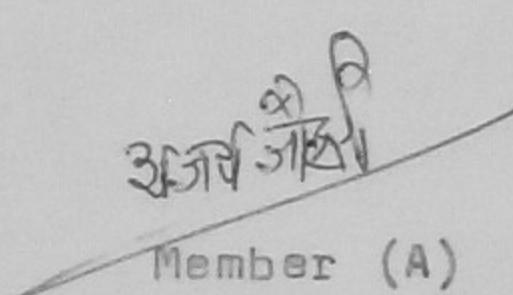
(By Hon.S.Zaheer Hasan, V.C.)

The petitioner Jagdish Prasad has filed this petition under Section 19 of the Administrative Tribunals Act XIII of 1985 with a prayer that the respondent be directed not to remove the petitioner from service in pursuance of the show cause notice dated 21.7.1987.

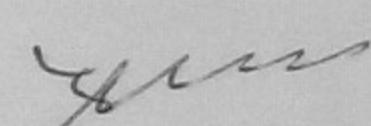
2. In 1983 no person could be employed as a Casual Labour with the Railways unless he possessed a Service Card certifying that he had already worked as such on earlier occasion. The applicant obtained appointment on the basis of Service Card which on verification was found to be fake. On 21.7.1987 a show cause notice was issued to him. On 25.7.87 he submitted an explanation denying the charge. The present application is dated 18.8.1987 with a prayer to direct the respondent not to terminate the services of the petitioner in pursuance of the notice dated 21.7.1987.

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3. This notice dated 21.7.1987 is not a final order. It has not affected any right of the petitioner. It simply asked him to show cause as to why his services be not terminated on the ground that he obtained employment on the basis of forged Service Card. Instead pursuing the matter with the authorities, the petitioner unnecessarily rushed to this Tribunal against this interim order. So the petition is liable to be rejected on this ground alone. The application is rejected with costs on parties.



Member (A)



Vice Chairman

Dated the 21 Jan., 1988

RKM